

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 40

C.P. (IB)/580(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **THE BANK OF MAHARASHTRA V/s**
KAVITA DILIP POL

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/580(MB)2023

- 1) Though the Counsel for the Petitioner is present personally; he has not mentioned his appearance in the Attendance Sheet. Ms. Sneha Prabhu, Ld. Counsel for the Respondent and Mr. Manish Jha, Ld. Counsel for the Resolution Professional are present.
- 2) Respondent is directed to remove the Objections to the Reply filed by them. Thereafter, Registry shall place the Reply on record. Stand over to 04.07.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare